

By Circulation

CENTRAL ADMINISTRATIVE TRIBUNAL.
ALLAHABAD BENCH : ALLAHABAD.

Review Application No.40 of 2004.

In

Original Application No.139 of 2003.

Allahabad this the 19th day of May 2004.

Hon'ble Maj Gen K K Srivastava, Member (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Sudama Singh Yadav
aged about 25 years
son of Sri K.P. Yadav,
r/o Village Babhnion, Raipur,
Chanduali Varanasi.

.....Applicant/Reviewest.

(By Advocate : Sri T.S. Pandey)

Versus.

1. Union of India through Secretary
Ministry of Communication, New Delhi.
2. Director Postal Services,
District Allahabad.
3. Post Master General,
Post Office, District Allahabad.
4. Senior Superintendent of Post Offices,
Eastern Division, Varanasi.
5. Awdhesh Singh
aged about 36 years
son of J. Singh r/o Village
Babhnion Raipur, Chanduali
Varanasi.

.....Respondents.

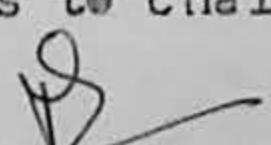
(By Advocate :)

O_R_D_E_R

(By Hon'ble Mrs. Meera Chhibber, J.M.)

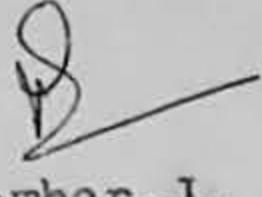
This R.A. has been filed by applicant against the judgment and order dated 01.04.2004 on the ground that the judgment given is illegal as it is against the rules and in violation of Article 311 of the Constitution.

2. It goes without saying that we have already expressed our views and if applicant feels, judgment is wrong, the remedy open to him is to challenge it in High Court.

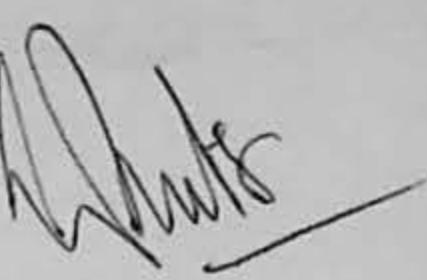


We cannot sit in appeal over our own orders. We have already given a detailed judgment supported by reasons, therefore, no case has been made out for review.

3. It is settled law that review cannot be filed for re-arguing the case, therefore, R.A. is dismissed in circulation.



Member-J.



Member-A.

Manish/-